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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATION*The 17th February 1945*

No. 453-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

HOME DEPARTMENT

ORDER

New Delhi, 1st February 1945

No. 28/1/45-Political(E.)—In exercise of the powers conferred by sub-rule (1A) of rule 58 of the Defence of India Rules, the Central Government is pleased to make the following amendments in the Camps and Parades (Control) Order, 1944 :—

(i) In clause 2, for the words " District Magistrate of the district or the Commissioner of Police of the Presidency-town in which the camp or parade is to be held ", and in

clause 3 for the words " District Magistrate or the Commissioner of Police ", the words " competent officer " shall be substituted.

(ii) After clause 3, the following clause shall be inserted, namely :—

"3A For the purposes of clauses 2 and 3, the competent officer shall be—

(i) where the camp or parade is to be held within the police jurisdiction of the Commissioner of Police of a Presidency-town, the Commissioner or an officer authorised by him in this behalf ;

(ii) where the camp or parade is to be held elsewhere in a district, the District Magistrate of that district".

F. G. CRACKNELL

Deputy Secy. to the Govt. of India

**DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATION**

The 21st February 1945

No. 4030-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 27th January 1945

No. 106-TA/44—In exercise of the powers conferred by rule 20 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Transmission by Post) Prohibition Order, 1944, namely :—

In the Schedule to the said Order, under the heading "Authorities empowered to despatch or receive cotton cloth or yarn by post", after entry No. 6 the following entry shall be inserted, namely :—

"7. Chairman, Textile Control Board, Sir Vithaldas Chambers, 16, Apollo Street, Fort, Bombay."

J. D. KAPADIA

Dy. Secy. to the Government of India

FINANCE DEPARTMENT

NOTIFICATION

The 21st February 1945

No. 894-F.—The following notification, issued by the Government of India in the Finance Department (Central Revenues), is republished for general information.

J. E. MAHER

Addl. Secretary to Government

Simla, 6th January 1945

No. 1—In exercise of the powers conferred by section 9 of the Indian Stamp Act, 1899 (II of 1899), the Central Government is pleased to cancel the notification of the Government of India in the Finance Department (Central Revenues), No. 5-Stamps, dated the 25th September 1943.

M. SLADE

Joint Secy. to the Govt. of India